

**THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU  
(Through Web-based Video Conferencing platform)**

**ITEM No.19  
I.A Nos.61,63,78,97,98,101/2020 & 90/2022  
CP(IB) No.84/BB/2019**

**IN THE MATTER OF:**

Mr. Pratap Chandra Pandhy & Ors ... Petitioners  
Vs.  
M/s. Dreamz Infra India Ltd. ... Respondent

**Order U/s. 7 of the I&B Code, 2016**

**Order delivered on 24.03.2022**

**CORAM:**

**SHRI AJAY KUMAR VATSAVAYI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : --  
For the Resolution Professional : --

**ORDER**

1. Heard learned Counsel for the Resolution Professional.
2. The learned Counsel for the Resolution Professional submits that he has still not removed the objections in the application filed for extension of CIRP as well as exclusion of certain period of CIRP period. Accordingly, she seeks a short accommodation.
3. The latest I.A said to have been filed by the RP seeking extension of CIRP as well as exclusion of certain period of CIRP, if the said I.A is in order in all respects, list on **06.04.2022** along with all I.As.

—sd—

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

—sd—

**(AJAY KUMAR VATSAVAYI)  
MEMBER (JUDICIAL)**